


OFFICE OF THE DISTRICT & SESSIONS JUDGE: SOUTH EAST, SAKET, NEW DELHI

ORDER No. 300 Dated 6.08.2019

In compliance of Delhi High Court Order No. 37/DHC/Gaz./G-7/VI.E.2(a)2019 dated 05.08.2019, Challans/Complaints under the Delhi Municipal Corporation (Malaria and Mosquito Borne Diseases) By-Laws, 1975, are hereby withdrawn from the courts of Metropolitan Magistrates of South East District, Saket Courts New Delhi, and transferred to the courts of Special Metropolitan Magistrates Zone wise.

List of transferred cases shall be sent to the Ld. Chief Metropolitan Magistrate, Central District, through Ld. Chief Metropolitan Magistrate, South East. Henceforth, all such challans/complaints shall be filed/instituted in the courts of Special Metropolitan Magistrates Zone wise.

  
(NEENA BANSAL KRISHNA)  
District & Sessions Judge (SE)  
Saket Courts, New Delhi.


No.Judl./cases transfer/F.53/SE/Saket/2019 \_\_\_\_\_

15028-15058

Delhi, Dated the 06/08/2019

Copy forwarded for information & necessary action to:-

1. The Registrar General, High Court of Delhi, New Delhi,
2. The Ld. District & Sessions Judge (HQ), Tis Hazari Court, Delhi,
3. The CMM/ACMM, South-East District, New Delhi
4. The CMM, Central District, Tis Hazari Courts, Delhi,
5. All the Metropolitan Magistrates of South East District, Saket Courts, New Delhi.
6. In-charge Bail and Filing Section, South East District, Saket Courts, New Delhi.
7. The Chief Prosecutor, Prosecution Branch, Saket Courts, New Delhi,
8. PS to District and Sessions Judge, South East, Saket Courts, New Delhi.
9. PRO, Facilitation Center, Saket Courts, New Delhi.
10. The Secretary, Bar Association, Saket Courts Complex, New Delhi.
11. For uploading on **LAYERS**
12. For uploading on centralized website through **LAYERS**.

  
District & Sessions Judge (SE)  
Saket Courts Complex, New Delhi